

(c) when the report of that Committee is likely to be received by Government?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a) and (c). The one-man Avro Evaluation Committee consisting of Dr. S. Dhawan, appointed in April 1973, has not yet submitted its report. As the evaluation involves considerable amount of flight tests and analysis, it will take some time for the Committee to finalise its report. The Committee is doing its best to finalise the report as quickly as possible.

(b) Seven HS-748 aircraft manufactured by Hindustan Aeronautics Ltd., Kanpur, for supply to Indian Airlines have encountered certain problems in meeting the specified performance standards. The Dhawan Committee is conducting evaluation trials and the delivery of these seven aircraft to Indian Airlines will be decided after the precise reasons are determined on the basis of these trials.

So far as Indian Air Force is concerned, deliveries against IAF orders are being made.

Opening of Branches of Nationalised Banks in Punjab

*565. **SHRI B. S. BHAURA:** Will the Minister of FINANCE be pleased to state the number of new branches proposed to be opened by the nationalised banks in Punjab during the Fifth Plan Period?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): For branch expansion programmes, commercial banks formulate three year rolling plans. Reserve Bank of India have reported that currently the bank are engaged in formulating their branch expansion plans for the three year period 1975-77. Reserve Bank have also reported that as at the end of September 1974, public sector

banks, including the fourteen nationalised banks, have 67 licences/allotments on hand for opening offices in Punjab.

Raids in Gujarat

*566. **SHRI P. G. MAVALANKAR:** Will the Minister of FINANCE be pleased to state:

(a) the number of Income-tax raids conducted on the business premises and residential places of individuals and firms in Ahmedabad and other cities of Gujarat during the months of September, October and November, 1974;

(b) the names of these individuals/firms and the amount seized and valuable articles confiscated during these raids; and

(c) whether the said individuals have been found guilty and if so, action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a) and (b). The names of 166 individuals/firms whose premises were searched by the Income-tax authorities in Gujarat during the months of September, October and November, 1974 and the value of the assets seized as result of these searches are given in a statement which is laid on the Table of the House. [Placed in Library. See No. LT-8857/74].

(c) Seized materials are under scrutiny. In respect of 4 cases orders u/s. 132(5) of the Income-tax Act, 1961 have been passed estimating the undisclosed income at a total figure of Rs. 19,02,739 and retaining the assets to the extent of Rs. 13,47,938. In regard to other cases where valuable assets have been seized, necessary action for passing orders u/s 132(5) of the Income-tax Act, 1961 has been initiated and the orders will be passed within 90 days of the seizure. Further action as may be called for under the